CENTRAL ADMINISTRATIVE TRIBUNAL LUCKNOW BENCH LUCKNOW

A4

ORIGINAL APPLICATION No. 345 of 1992

Zafar Ahmad and others

Applicants.

versus

Union of India through Director General Telecom, Ministry of Communication, New Delhi and another

Respondents

HON.MR.S.N.PRASAD, JUDICIAL MEMBER.

The applicants have approached this Tribunal praying that the respondents be directed to pass the Daily allowance bill of the applicants and to make payment of them accordingly and also prayed for quashing of the order contained in Annexure No. 12.

- 2. The learned counsel for the applicant has made an endorsement on the back of the Application to the effect that "the relief has been granted by the respondents, hence not pressed at this stage" and has prayed that the Original Application be dismissed as withdrawn.
- 3. In view of the above this O.A. No. 345/92 having been infructuous, stands dismissed. No order as to costs.

JUDICIAL MEMBER.

LUCKNOW: DATED 13.10.93

Shakeel/-

13.10.93